

**DIVISION BENCH**

**ITEM NO.123**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**APPEAL No.30/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 3<sup>rd</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>IMRAN AHMAD (LIVE BETTER HOTEL INDUSTRIES PVT. LTD.) V/S ROC, KANPUR.</b>
<b>UNDER SECTION</b>	<b>SEC 252 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Abhishek Mishra alongwith  
Sh. Ravi Kumar Singh, PCS.

*: For the Appellant*

Sh. Shivendra Bahadur, CGSC.  
Sh. Krishna Agrwal, Sr. SC.

*: For the RoC*

*: For the IT Deptt.*

**ORDER**

Ld. Counsels representing the respective parties are present.

- 1.** Ld. Counsel representing the RoC seeks and is granted two weeks time to file reply.
- 2.** The report on behalf of the Income Tax Department has already been filed with an advance copy supplied to the other side.
- 3.** The matter is adjourned for further hearing on 13<sup>th</sup> June, 2024.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**3<sup>rd</sup> May, 2024**

*Bipul Kumar Tiwari  
(Stenographer)*